

**GOVERNMENT OF INDIA**  
**MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**RAJYA SABHA**  
**QUESTION NO 07.03.2011**  
**ANSWERED ON**  
**BLACK MARKETING OF FOODGRAINS .**

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Shri Motilal Vora

Will the Minister of COALCONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

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(a) whether Government is aware of the fact that during the period 2000-2007, the foodgrains received from Government ration under BPL, Antyodaya Anna Yojana, Jawaharlal Rozgar Yojana, Mid-Day-Meal and APL Scheme were illegally sold to other countries through black market via Uttar Pradesh;

(b) the factual report of SIT in this regard;

(c) the total quantity of foodgrains blackmarketed in the case; and

(d) the action taken against the guilty persons?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(PROF. K.V. THOMAS)

(a) to (d): Government of Uttar Pradesh has reported that as per preliminary investigation by Special Investigation Team (SIT), no instance of sale of foodgrains to other countries through black marketing has been noticed during the years 2002-03 and 2003-04.

For the period after March, 2004, as per the orders of the Hon'ble High Court dated 3.12.2010, the investigation is being carried out by various agencies i.e. Central Bureau of Investigation (CBI), Economic Offences Wings (EOW), SIT and Food Cell, which is ongoing. The quantity of black marketing of foodgrains would be known only after completion of investigation by the various agencies.

Till date, Food Cell and EOW have submitted their investigation reports in respect of three districts and two districts respectively. These reports are under consideration of the State Government. On the basis of the reports of these agencies, action is being taken by the various Departments against their erring officials. Further action would be taken after receipt of the investigation reports of the other agencies.